

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Dated: 16th September, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

**Appeal No. 27 of 2014 &
I.A. No. 286 of 2014**

**Indraprastha Power Generation Ltd.Appellant(s)
Versus
Delhi Electricity Regulatory Commission & Ors. ...Respondent(s)**

**Appeal No. 28 of 2014 &
I.A. No. 287 of 2014**

**Pragati Power Corporation Ltd.Appellant(s)
Versus
Delhi Electricity Regulatory Commission & Ors. ...Respondent(s)**

**Appeal No. 32 of 2014 &
I.A. No. 288 of 2014**

**Delhi Transco Ltd. ... Appellant(s)
Versus
D.E.R.C. & Ors.Respondent(s)**

Counsel for the Appellant (s) : Ms. Swapna Seshdari
Counsel for the Respondent(s) : Mr. C.S.Vaidyanathan,
Sr. Adv.
Mr. Vishal Anand for BRPL
Mr. Rahul Kinra for R.2
Mr. Manu Seshadri for R.1

ORDER

It is submitted that in respect of BSES Rajdhani Power Limited, they have complied with the interim Order. It is reported

that in respect of BSES Yamuna Power Limited the Order has not been complied with fully.

Though the reply has been filed by the learned counsel for the Respondent through an affidavit, he wants to place some more circumstances under which the Order has not been complied with fully by the BSES Yamuna Power Limited. He is permitted to file the reply affidavit on or before 24.09.2014 after serving copy on the other side.

Post the matter for further hearing on **25.09.2014.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/js